

(d) The principal aim of India's negotiating strategy in the negotiations has been to protect the interests of farmers particularly with regard to their food and livelihood security and to protect sensitive industrial sectors from the impact of tariff reductions or bindings.

#### **Agri-export from India**

1205. SHRI NARESH GUJRAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) what was the total commodity-wise figure of agri-exports from India in the last three years; and

(b) India's share, in percentage, of total global agri-exports?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Commodity-wise figure of agri-export from India for the last three years is available on the website of the Department of Commerce and Agricultural and Processed Food Export Development Authority (APEDA) at [www.dgciskol.nic.in](http://www.dgciskol.nic.in) and [www.apeda.com](http://www.apeda.com) respectively.

(b) In 2008, India's share in US dollar term is about 1.35% of world trade in agriculture.

#### **Performance of SEZs in the country**

1206. DR. (SHRIMATI) NAJMA A. HEPTULLA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has assessed the performance of SEZs in the country;

(b) if so, how much foreign investment has been attracted by them during the last three years, sector-wise;

(c) what has been the impact of global meltdown on the performance of SEZs in the country;

(d) whether Government is going to freeze the granting of SEZs in the country;

(e) if so, the details and whether Government have resolved the issues of agitating farmers whose land was acquired for the purpose; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) In terms of provisions of SEZ Act, 2005 and SEZ Rule, 2006, SEZ units are required to submit Annual Performance Report and Developers are required to submit Quarterly Report on their performance. These are scrutinized/monitored by the Development Commissioners of the concerned SEZs as well as by the Approval Committee.

(b) According to readily available information, the total foreign direct investment in SEZs is to the tune of Rs. 10,983 crore.

(c) The impact of economic meltdown on the performance of SEZs cannot generally be ruled out. However, export from the SEZ during the financial year 2008-09 has been to the tune of Rs. 99,689 crores registering a growth of 50% over the export for the year 2007-08.

(d) No such proposal is under consideration.

(e) and (f) Land is a State subject. Land for Special Economic Zones (SEZs) is procured as per the policy and procedures of the respective State Governments. State Governments have been advised that in case of land acquisition for SEZs, first priority should be for acquisition of waste and barren land and if necessary single crop agricultural land could be acquired for the SEZs. If a portion of double cropped agricultural land has to be acquired to meet the minimum area requirements, especially for multi-product SEZs, the same should not exceed 10% of the total land required for the SEZ. The Board of Approval for SEZs only considers those proposals, which have been duly recommended by the State Government. Further, pursuant to the decision of Empowered Group of Ministers (EGOM) in its meeting held on 5th April, 2007, the State Governments have been informed on 15th June, 2007 that the Board of Approval will not approve any SEZs where the State Governments have carried out or propose to carry out compulsory acquisition of land for such SEZs after 5th April, 2007.

#### Relief package for Coffee Growers

1207. SHRI MOHD. ALI KHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether coffee growers have sought Rs. 1,120 crore relief package for indebted coffee growers;
- (b) if so, the details thereof and the action taken so far;
- (c) the present status of coffee growing in each State, especially in Andhra Pradesh; and
- (d) the working conditions and facilities being granted to workers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) No, Sir.

(b) Does not arise.

(c) The present status of coffee growing in each State including Andhra Pradesh is as under:

State	Area under coffee		Holdings		Coffee Production (2008-09)	
	in Ha.	% to total	No.	% to total	(In MT)	% to total
1	2	3	4	5	6	7
Karnataka	225458	58.00	66438	30.00	183860	70.10
Kerala	84716	22.00	76040	34.00	57200	21.80
Tamilnadu	31344	8.00	15715	7.00	16255	6.20
Andhra Pradesh	37774	10.00	54512	25.00	4670	1.77